

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 416/TT/2014

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member**

**Date of Hearing: 24.11.2014
Date of Order : 11.05.2015**

In the matter of

Approval of transmission tariff for “New 400 kV GIS pooling station at Nagapattinam with 1x125 MVAR bus reactor under Transmission System associated with Common Transmission Scheme associated with ISGS Projects in Nagapattinam/Cuddalore Area of Tamil Nadu Par-A1(a)” in Southern Region from DOCO to 31.3.2019 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of

Power Grid Corporation of India Limited,
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001.

.....Petitioner

Vs

1. Karnataka Power Transmission Corporation Ltd. (KPTCL),
Kaveri Bhawan, Bangalore-560 009.
2. Transmission Corporation of Andhra Pradesh Ltd. (APTRANSCO),
Vidyut Soudha,
Hyderabad-500 082.
3. Kerala State Electricity Board (KSEB),
Vaidyuthi Bhavanam,
Pattom, Thiruvananthapuram-695 004.
4. Tamil Nadu Electricity Board (TNEB)
NPKRR Maaligai, 800, Anna Salai,
Chennai-600 002.



5. Electricity Department
Government of Goa
Vidyuti Bhawan, Panji,Goa-403001
6. Electricity Department,
Government of Pondicherry,
Pondicherry-605 001.
7. Eastern Power Distribution Company of Andhra Pradesh Ltd. (APEPDCL),
APEPDCL, P&T Colony,
Seethmmadhara, Vishakhapatnam,
Andhra Pradesh.
8. Southern Power Distribution Company of Andhra Pradesh Ltd. (APSPDCL),
Srinivasasa Kalyana Mandapam Backside,
Tiruchanoor Road, KesavayanaGunta,
Tirupati-517 501.
9. Central Power Distribution Company of Andhra Pradesh Ltd. (APCPDCL),
Corporate Office, Mint Compound,
Hyderabad-500 063.
10. Northern Power Distribution Company of Andhra Pradesh Ltd. (APNPDCL),
Opp. NIT Petrol Pump,
Chaitanyapuri, Kazipet,
Warangal-506 004.
11. Bangalore Electricity Supply Company Ltd. (BESCOM),
Corporate Office, K. R. Circle,
Bangalore-560 001.
12. Gulbarga Electricity Supply Company Ltd. (GESCOM),
Station Main Road, Gulbarga.
Karnataka.
13. Hubli Electricity Supply Company Ltd. (HESCOM),
Navanagar, PB Road,
Hubli, Karnataka.
14. MESCOM Corporate Office,
Paradigm Plaza, AB Shetty Circle,
Mangalore-575 001.
15. Chamundeswari Electricity Supply Corporation Ltd. (CESC),
927, L J Avenue, Ground Floor,
New KantharajUrs Road,

Saraswatipuram,
Mysore-570 009.

16. IL&FS Tamil Nadu Power Company Ltd.
B-Block, 4th Floor, Navin's Presidium,
103, Nelson Manickam Road,
Aminjikarai, Chennai-600 029.

17. PEL Power Ltd.
8-2-293/A/76, Road No. 9A, Jubilee Hills,
Hyderabad-500 033.

.....**Respondents**

For petitioner : Shri S. Kalyana Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL

For respondents : Shri S. C. Misra, ITPCL
Shri V. L. Dua, ITPCL
Shri Mehtab Ahmed, ITPCL

ORDER

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed this petition for approval of the transmission tariff New 400 kV GIS pooling station at Nagapattinam with 1x125 MVAR bus reactor under Transmission System associated with Common Transmission Scheme associated with ISGS Projects (hereinafter referred to as "transmission assets") in Nagapattinam/Cuddalore Area of Tamil Nadu Par-A1(a) in Southern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.



2. The details of the assets covered in the instant petition are given hereunder:-

S. No.	Name of the Asset	Scheduled DOCO	Anticipated DOCO as on the date of petition	Revised anticipated DOCO
1.	400 kV GIS pooling station at Nagapattinam with 1x125 MVAR bus reactor	3.10.2014	15.12.2014	1.3.2015

3. The matter was heard on 24.11.2014 for consideration of the petitioner's prayer for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. The Commission directed the petitioner to file the status of commissioning of the instant asset for considering the petitioner's prayer. The petitioner has filed the information sought in the "Record of Proceedings" dated 24.11.2014 vide its affidavit dated 20.2.2015.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in PoC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses) Regulations, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.



5. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run in case of the instant assets, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff for the instant assets in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 7 of this order for the years 2014-15 and 2015-16. However, the transmission charges allowed will not be included in the PoC charges at this stage. The transmission charges for the instant asset shall be borne by IL&FS from the date of commissioning till it becomes regional asset and thereafter it will be included in the PoC computation. The petitioner is directed to submit the Indemnification/Implementation Agreement, if any, with IL&FS, status of project and the date from which the transmission line would be included in the PoC computation.

7. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-

	(₹ in lakh)				
Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-1	615.57	2166.05	2198.58	2170.14	2120.91

B. Annual transmission charges allowed are as follows:-

Assets	(₹ in lakh)	
	2014-15 (pro-rata)	2015-16
Asset-1	142.67	1732.84

8. The AFC allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time subject to para 6 above. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

9. The petitioner is directed to work out the tax on return on equity and the deferred tax liability for the period 2014-19 as per the observations made in order dated 15.4.2015 in Petition No. 532/TT/2014.

(A.S. Bakshi)
Member

(A.K. Singhal)
Member

(Gireesh B. Pradhan)
Chairperson

